

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

215. CP/196(MB)2021

IN THE MATTER OF

Dabur India Ltd

... Petitioner

Vs

Reliance Home Finance Limited

...Respondent

Section 71(10) of Companies Act, 2013

Order Delivered on 26.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Ameya Mahajan (PH)

For the Respondent: Mr. Sarosh Bharucha (VC)

ORDER

CP/196(MB)2021 – Learned counsel for the petitioner has brought to our attention the order of the Hon'ble High Court dated 23.03.2023, pursuant to which the due amount has already been paid to all the debenture holders including the petitioner. The affidavit dated 06.07.2022 with respect to the same has also been filed by the respondent which is on record. Thus, learned counsel for the respondent contends that nothing survives in the present petition. On the other hand, learned counsel for the petitioner prays for a short adjournment on the ground that arguing counsel is not available today. In view of the request made one last opportunity is granted to the petitioner to clarify the statements made by the respondent. Adjourned to **10.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/